

# HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

## NOTIFICATION

No. 579

Date: 01.09.2016

1. Applications in the prescribed format (**Annexure-A**) are invited from the eligible Advocates for the posts in the cadre of District Judges in the grade of Rs.51550-1230-58930-1380-63070 by direct recruitment, in accordance with the provisions of Jammu and Kashmir Higher Judicial Service Rules, 2009 (Notification, SRO 339 dated the 27<sup>th</sup> of October, 2009 read with SRO 356 dated 02.12.2011 and SRO 179 dated 12-06-2015). The candidates are advised to go through these rules before applying for the said posts.

### 2. Number and break-up of posts category-wise:

The total number of posts are four and their share are, as per detail given below:-

OM	RBA	SC	ST	Total
1	1	1	1	4

#### Note:-

- The number of posts may increase/decrease depending upon the number of vacancies at the time of final selection;
- Any wrong or incorrect information furnished by the candidate shall lead to the rejection of his/her candidature at any stage.

### 3. Eligibility:-

In order to be eligible for appointment by direct recruitment to the cadre of the service the incumbent:-

- must possess a degree in Law from a recognized University established by Law in India and recognized as such by the Bar Council of India;
- must be a practicing Advocate in Courts of civil and criminal jurisdiction and must have been in actual practice for a period of not less than seven years as on the last date of the receipt of application and in this regard the candidate must submit an experience certificate issued by the concerned Principal District and Sessions Judge/Registrar Judicial of the concerned High Court Wing in the format annexed as **Annexure-B**;

- c) must have attained the age of 35 years and not above the age of 45 years (relaxable in case of candidates belonging to scheduled castes, scheduled tribes or other backward classes by two years) as on the date of receipt of the application.
- d) must be proficient in reading and writing Urdu.

**4. Competitive examination for direct recruitment:-**

- i) The competitive examination for appointment of District Judges by direct recruitment shall consist of:
  - a) A written examination comprising of two papers of two hours duration each. Each paper shall carry 80 marks. The syllabus for these papers as prescribed by the High Court is attached as **Annexure-C** and
  - b) Viva-voce examination shall carry 40 marks.
- ii) Only the candidates who obtain 60% or more marks in the written examination shall be called for viva-voce test in the ratio of three candidates for one available vacancy.

Provided that scheduled castes/scheduled Tribes candidates who obtain 50% or more marks in the written examination shall be eligible for viva-voce examination.
- iii) The Candidate has to obtain 60% marks out of 40 marks earmarked for viva-voce provided that in case of Scheduled caste and Scheduled Tribe, the candidate has to obtain 50% marks out of 40 marks reserved for viva-voce; and
- iv) After the candidate makes the grade in written examination and viva-voce, selection shall be made on the cumulative grade value obtained in the written examination and vice-voce.

**5. Disqualification for appointment:-**

No person shall be eligible for appointment to the service:

- a) unless he/she is a permanent resident of Jammu and Kashmir State and a Citizen of India;
- b) if he/she is dismissed from service by the Central Government, any State Government, Union Government Territory, High Court or any statutory or local authority;

- c) if he/she has been convicted of an offence or has been debarred or disqualified by any High Court or Public Service Commission or by any recruiting or examination conducting authority from appearing in examinations or selections;
- d) if he/she directly or indirectly influences the recruiting authority by any means for his candidature;
- e) if he is a man and has more than one wife living, unless permissible under any law for the time being in force; and if she is a woman and has married a man already having another wife.


**6. Form of Application:-**

The Application Form duly filled in by the Advocate, in his/her own hand, accompanied by two duly attested recent passport size photographs (one to be affixed at the space in the format), attested copies of the academic/professional qualification certificates, matriculation certificate, state subject certificate and demand draft of **Rs.1000/-** by candidates of open category and of **Rs. 700/-** by candidates of reserved categories, in the name of Registrar General, High Court of Jammu and Kashmir drawn on any Branch of Jammu and Kashmir Bank and payable at Jammu, may be personally delivered by the candidate(s), from Jammu Division, in the office of Registrar (Judicial) at High Court, Jammu, and those from Kashmir Division in the office of Registrar (Judicial) at High Court, Srinagar and those from Leh and Kargil Districts in the office of Principal District and Sessions Judge, Leh and Kargil respectively, during scheduled office hours on or before the **26<sup>th</sup> September, 2016**.

Candidates belonging to these categories must indicate the particular category in the relevant column of the Application and attach an attested copy of the certificate, issued by the competent authority in that behalf.

**Note:-**

- a) The date of test shall be notified through print media and separate call letters will not be mailed to the candidate(s).
- b) No TA/DA shall be paid for the test/interview.
- c) Incomplete Application(s)/Application(s) received after the last date or received by any other mode than specified above, shall not be entertained.

  
**(Ashok Kumar Koul)**  
**Registrar General**

No: 18159-70/e-5

Dated: 01.09.2016

Copy of the above forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.

- 2-3. Registrars (Judicial), High Court of J&K, Jammu/Srinagar,
4. Principal District & Sessions Judge, Leh and Kargil,  
.....for information and necessary action.
5. Director Information, J&K, Srinagar,  
.....for :-
  - a) publication in the next issue of the Daily Excelsior, the Kashmir Times, the State Times, the Greater Kashmir and the Srinagar Times;
  - b) publicity through electronic media.
6. Incharge NIC, for uploading on website.
7. Office file.

  
**Registrar General**  
Df. 09.16.

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**ANNEXURE-A**

**FORM OF APPLICATION FOR APPOINTMENT TO THE POST OF  
DISTRICT JUDGE**

Space for  
Photograph

1. Advertisement Notice No. with Date : \_\_\_\_\_
2. Name of the post : \_\_\_\_\_
3. Name of the candidate  
(in block letters) : \_\_\_\_\_
4. Father's Name : \_\_\_\_\_
5. Permanent Address : Village \_\_\_\_\_  
Mohalla/Street \_\_\_\_\_  
Tehsil \_\_\_\_\_ District \_\_\_\_\_  
Pin Code \_\_\_\_\_
6. Present postal address : \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
- Telephone No. (if any) : \_\_\_\_\_  
Cell Phone No. (if any) : \_\_\_\_\_
7. Date of Birth as per matriculation  
Certificate : \_\_\_\_\_
8. Reservation Category (if any)  
to which the candidate belongs : \_\_\_\_\_

9. Details of Academic/Professional Qualifications from Matriculation onwards:


S. No.	Examination	Board/ University	Year of Passing	Division/Class	% age of Marks

10. Details of Documents attached \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
11. Bank Draft No. \_\_\_\_\_ Name of the Bank \_\_\_\_\_  
Dated \_\_\_\_\_ Amount \_\_\_\_\_

**Declaration:**

I hereby declare that the entries in this application are true and correct to the best of my knowledge. I understand that any deliberate misrepresentation of facts and/or concealment of information shall result in the cancellation of my candidature.

Signature of the candidate



ANNEXURE-B

- 6 -

Office of the Principal District and Sessions Judge, \_\_\_\_\_ /  
Registrar Judicial, High Court Wing \_\_\_\_\_.

It is certified that Mr./Ms. \_\_\_\_\_  
S/o/D/o \_\_\_\_\_ R/o \_\_\_\_\_  
\_\_\_\_\_, who has been enrolled as an Advocate vide  
\_\_\_\_\_, is a practicing Advocate in the Courts of  
Civil and Criminal jurisdiction and he is in actual practice for a  
period of not less than seven years as on \_\_\_\_\_.

Seal and Signature of the  
Issuing Authority

A handwritten signature is written over two horizontal lines. To the left of the signature is a circular stamp or seal, which is partially obscured and contains some illegible markings.

**ANNEXURE-C**  
**SYLLABUS FOR EXAMINATION**  
**UNDER RULE 8 (i)(a)**  
**JAMMU AND KASHMIR HIGHER JUDICIAL SERVICE RULES, 2009**

- There shall be two papers carrying 80 marks each.
- The duration of each paper will be of two hours.
- Each paper shall comprise of three parts carrying equal number of questions.
- The candidates shall have to attempt nine questions in each paper, three from each part.

**PAPER I**

**Part I**

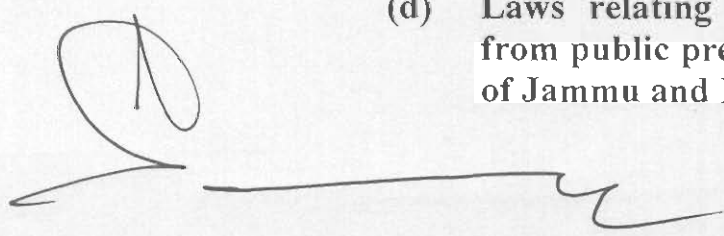
- (a) Essay- Precise writing
- (b) Constitution of India and Jammu and Kashmir.
- (c) Legal Maxims.
- (d) Translation of passage in Urdu to English.

**Part II**

- (a) Judgment Writing on Civil Original & Civil Appellate side.
- (b) Laws relating to Partnerships, Contracts and Arbitration. Jammu and Kashmir Transfer of Property Act 1977 (1920 A.D.), Jammu and Kashmir Houses and Shops Rent Control Act 1966, Jammu and Kashmir Agrarian Reforms Act 1976, Jammu and Kashmir Evacuees (Administration of Property) Act 2006, Jammu and Kashmir Alienation of Land Act 1996 (1938 A. D.) and Jammu and Kashmir Specific Relief Act 1977 (1920 A. D).
- (c) Law relating to Compensation under the Motor Vehicles Act, 1988.
- (d) Laws relating to Marriages, Divorce and Succession governing Hindus, Muslims, Christians and Budhists in the State of Jammu and Kashmir.

**Part III**

1. (a) Jammu and Kashmir Code of Civil Procedure.
- (b) Laws relating to acquisition and requisition of immovable property in the State of Jammu and Kashmir.
- (c) Laws relating to Guardianship, Succession Certificate, Probate and Letters of Administration in the State of Jammu and Kashmir.
- (d) Laws relating to Eviction of unauthorized occupants from public premises under the Acts in force in the State of Jammu and Kashmir.



Part I



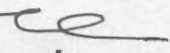
- (b) Jammu and Kashmir Code of Criminal Procedure.
- (c) Ranbir Penal Code.
- (e) Jammu and Kashmir Probation of Offenders Act 1966, Jammu and Kashmir Juvenile Justice (Care and Protection of Children) Act 2013.

Part II

- (a) Judgment Writing on Criminal Original and Criminal Appellate side.
- (b) Jammu and Kashmir Evidence Act (Svt.), 1977
- (c) Penal Laws in force in the State relating to Arms, Enemies and Terrorist related activities.

Part III

- (a) Jammu and Kashmir Civil Service Regulations.
- (b) Financial Code.
- (c) Medical Jurisprudence.
- (d) Jammu and Kashmir Prevention of Corruption Act, 2006 and Narcotic Drugs and Psychotropic Substances Act.

  
  
  
**Registrar General**